

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 18 of 2014  
in DFR No. 2492 of 2013**

**Dated : 16<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Vidarbha Industries Association  
Versus**

**... Appellant(s)**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Chinmmoy Pradip Sharma  
Mr. Sayan Ray  
Mr. Dilip A. Taur  
Counsel for the Respondent(s) : Mr. Suyash Guru for R.2**

**ORDER**

**IA No. 18 of 2014  
(Appl. for condonation of delay)**

This is an Application to condone the delay of 22 days in filing the Appeal as against the Order dated 05.09.2013.

We have heard the learned counsel for the parties. Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **23.01.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**